

(2024) 05 SHI CK 0125
In the High Court Of Himachal Pradesh
Case No : CWPOA No.7049 Of 2020

Ranjeet Singh

APPELLANT

Vs

State Of H.P. And Ors

RESPONDENT

Date of Decision : 27-05-2024

Acts Referred:

Citation : (2024) 05 SHI CK 0125

Hon'ble Judges : Tarlok Singh Chauhan, J;Sushil Kukreja, J

Bench : Division Bench

Advocate : Pooja Thakur, R.S. Chandel, Anup Rattan, Ramakant Sharma,
Navlesh Verma, Sharmila, Raj Negi, J.S. Guleria

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The instant petition has been filed for grant of the following substantive relief:-

"(i) The impugned recovery order/letter dated 18.06.2019 (Annexure A-2) issued by respondent No.3 vide which the respondents are going to deduct the recovery amount from the salary of the applicant may kindly be quashed and set aside in the interest of justice."

2. Learned Additional Advocate General has placed on record instructions dated 25.05.2024, which go to indicate that recovery notice dated 18.06.2019 (Annexure A-2) as impugned in the instant petition, has been withdrawn, thereby rendering this petition as infructuous.

3. Accordingly, the instant petition is disposed of, as having been rendered infructuous.

Pending application(s), if any, stands disposed of.